

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
IB-369/ND/2022
IA/3045/2022

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

Sonal Garg

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 03.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Personal : Mr. Rajeev Ahuja, Adv.
Guarantor
For the RP : Mr. Vivek Parti, RP

ORDER

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and sought further time to file their response to the report on the ground that he was not feeling well therefore, he could not file the response within time. It is noted on the last date of hearing, last opportunity was given to the Personal Guarantor to file their reply. However, in the interest of justice, once again last opportunity is

given to the Personal Guarantor to file their response failing which the matter will be considered on the basis of material available on record. List the matter on **06.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)